

In the National Company Law Tribunal, Jaipur

29/241-242/ND/2018
TA No. 140/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

M/s Bhanwar Singh Chauhan & ors Applicant/Petitioners

VS.

M/s Indana Pet Industries Pvt. Ltd. & orsRespondent

Order delivered on 14.09.2018

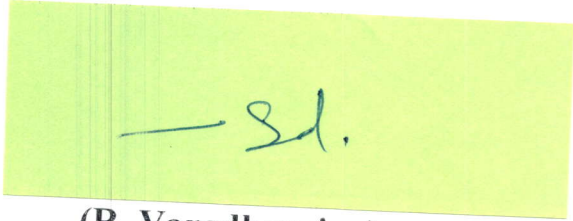
Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Praveen Sehrawat, Adv.
Hardev Singh, PCS.
For Respondent(s) : Nisheeth Dixit, Adv.

ORDER

Learned counsel for the parties are present. Learned counsel for the petitioner expresses an apprehension that the respondents seeks to alienate immovable property of the first respondent-company. However, learned counsel for the respondent objects to the said statement made by learned counsel for the petitioner and further represents that the respondents are not inclined dispose off the immovable properties and that the said statement can be duly recorded. In the circumstances the said statement is duly recorded made on behalf of the

respondents for due compliance. Both the parties represent that the pleadings are complete. Post the matter for final arguments in the company petition on 12.10.2018.



— Sd.

(R. Varadharajan)
Member (Judicial)